GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3458 ANSWERED ON:16.04.2010 ILLEGAL TRANSACTION OF FOREIGN EXCHANGE Alagiri Shri S. ;Yadav Shri M. Anjan Kumar

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has detected any case of illegal transaction of foreign exchange in the country during the last six months;

(b) if so, the details thereof;

(c) the amount of foreign exchange recovered during the above period, State-wise; and

(d) the steps taken by the Government to check the illegal transaction of foreign exchange?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

(a) & (b) : During the last six months, the Directorate of Enforcement has issued Show Cause Notices in 137 cases alleging contravention of the provisions of Foreign Exchange Management Act, 1999 (FEMA) involving an amount of about Rs.862.85 Crore.

(c): The State-wise details of seizure of foreign exchange, in lakhs of rupees, are as under:-

Delhi Gujarat Tamil Nadu Kerala W.Bengal Maharashtra 12.23 59.27 01.60 13.60 29.57 01.87

(d): The Directorate of Enforcement continues to take appropriate measures to prevent contravention of FEMA, 1999, including those relating to illicit transactions in foreign exchange.